

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.4369 of 2003

Maitree Sansad Sutahat, Cuttack *Petitioner*
Mr.A.Mohanty, Advocate

-versus-

State of Odisha & Ors. *Opposite Parties*
Mr. Debakanta Mohanty, Additional Government Advocate

CORAM:
THE CHIEF JUSTICE
JUSTICE M.S.RAMAN

ORDER
07.02.2023

Order No.

108. 1. The Petitioner has filed an affidavit after a visit to VIMSAR, Burla and the MKCG Medical College & Hospital, Berhampur. The Petitioner has further filed another affidavit on 1st February, 2023 as regards the SCB Medical College & Hospital, Cuttack.
2. Mr. B.K.Mohanty, learned Additional Government Advocate states that on both the affidavits, he will take instructions.
3. This Court directs that if after examining the affidavits, the authorities find that they are required to take corrective steps, in respect of all or any of the three Colleges, they should do so without waiting for further orders of this Court.

4. The action taken on the aforementioned affidavits be placed before this Court by the authorities on the next date in the form of a status report.

5. List on 17th April, 2023.

(Dr. S. Muralidhar)
Chief Justice

(M.S. Raman)
Judge

LB

